

6.
22-12-2023
(Ct. no.06)
debajyoti

**IN THE HIGH COURT AT CALCUTTA
Civil Appellate Jurisdiction
APPELLATE SIDE**

**MAT 2515 of 2023
+
IA NO:CAN/1/2023**

**Ranjit Ghosh
Vs.
The State of West Bengal & Ors.**

Mrs. Pampa Dey Dhabal,
Mr. Krishna Deo Das
... For the Appellant.

Mr. R. N. Chakraborty,
Mr. M. Ahmed,
Mrs. Amrita De
... For the Municipality.

Affidavit-of-Service filed in Court today is taken on record.

Learned advocate for the appellant, on instructions, submits that the appellant may be granted leave to withdraw this appeal with liberty to take other steps in accordance with law.

Such leave is granted. The appeal is dismissed as 'withdrawn' along with the connected application. This will not prevent the appellant from taking recourse to other remedies that he may have, in accordance with law.

Urgent photostat certified copies of this order, if applied for, be supplied to the parties on compliance of all necessary formalities.

(M. V. Muralidaran, J.) (Arijit Banerjee, J.)